

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

I/8

ORDER SHEET

APPLICATION NO 161 OF 2004

Applicant (s)

Respondent (s)

Advocate for
Applicant (s)

Advocate for
Respondents (s)

Notes Of the Registry	Orders Of The Tribunal
	14.07.05 Mr. V. Mehra, Counsel for applicant. Mr. M. Bhandari, Counsel for respondents. At the very outset, the learned Counsel for the respondents has drawn our attention to Order dt. 11.08.04 at Annex. R/1 and has submitted that the reliefs claimed by the applicant has already been granted and he has been allowed to resume his duties on the post of Millwright Khalasi. He has also submitted that the Very O. A. as has been rendered infructuous since the reliefs claimed for has already been granted the applicant learned Counsel for applicant though reluctantly admits the position. In view of what has been said and submitted above, the O. A. stands disposed of having become infructuous since the very relief has been granted to the applicant. No costs. — SR — G. R. PATWARDHAN Adm. Member J. R. KAUSHIK Judl. Member

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